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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 33/92 in
O.A. NO. 39/87

DECIDED ON : 28.02.1992

Jodh Singh ... Petitioner
vs. ?
Union of India & Ors. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri J. K. Bali, Counsel
For the Respondents - Shri R. L. Dhawan, Counsel

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The respondents have filed a reply enclosing Annexure R-1, the order by which the seniority of the petitioner as directed in the judgment of the Tribunal in O.A.39/87, has been determined. The first part of the direction is, therefore, complied with. On the basis of the revised seniority the deemed dates of promotions have also been accorded. What survives for being implemented is the direction to grant to the petitioner all the monetary benefits. The monetary benefits were directed to be given within one month from the date of the decision. Learned counsel for the respondents undertakes to comply with this part of the payment of directions by making all the monetary benefits within one month from this date. Having regard to the circumstances, we dispose of this petition granting one month's time to the respondents for according the monetary benefits

to the petitioner including the retirement benefits. If the amount is not paid within a period of one month, as directed, the amount shall carry an interest of 12 per cent per annum from this date till payment.

(cc)
(P. C. Jain)
Member (A)

Malimath
(V. S. Malimath)
Chairman

as
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